

CORRECTION OF ANSWER TO
STARRED QUESTION NO. 849

The Minister of Transport and Communications (Dr. P. Subbarayan): While replying to a Supplementary Question put by Shri P. T. Thanu Pillai arising out of the Starred Question referred to above, I stated that the expenditure of Rs. 30 crores was exclusively for the Sethusamudram Pillai arising out of the Starred Question included in this figure for development of Tuticorin Port. Subsequently, I have had this examined by the Technical Officers of the Department of Transport and I find that there was a slight error. The estimates of Rs. 30 crores for Sethusamudram Project included a part of the expenses on development of Tuticorin Port viz. Rs. 8.30 crores for providing anchorage in the shoal near Tuticorin and necessary road and rail links. The question of developing Tuticorin has been taken up separately.

Shri Tangamani: May I ask one question on this? Today also we have been told that for the development of Tuticorin port, the estimated expenditure is Rs. 10.27 crores. This, if the estimate for the Sethusamudram project, namely the linking of the two seas near Mandapam will be less than Rs. 20 crores, may I know whether Government have taken any decision about this particular portion of the project, namely the linking of the two seas near Mandapam?

Dr. P. Subbarayan: There is such a large question involved in this that I would like to have time to have it examined. I cannot give an answer offhand.

12.15 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week com-

mencing Monday, the 8th August, 1960 will consist of:

- (1) Discussion on the Resolution given notice of by Shri Naushir Bharucha and others seeking disapproval of the Essential Services Maintenance Ordinance, 1960;
- (2) Discussion on the situation arising out of the recent strike of some Central Government employees and the action taken by the Government of India, on a motion to be moved by the Minister of Home Affairs;
- (3) Consideration and passing of the following Bills—
The Taxation Laws (Amendment) Bill,
The Banking Companies (Amendment) Bill;
- (4) Consideration of any item of business carried over from today's Order Paper;
- (5) Consideration and passing of the Prevention of Cruelty to Animals Bill, as passed by Rajya Sabha; and
- (6) Discussion on the Report of the Department of Atomic Energy for the year 1959-60, laid on the Table of the House on the 18th April, 1960, on a motion to be moved by Shri Diwan Chand Sharma and others on 10th August at 3 p.m.

12.16 hrs.

ELECTION TO COMMITTEE

INDIAN LAC CESS COMMITTEE

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): I beg to move:

"That in pursuance of sub-section (4)(iii) of section 4 of the Indian Lac Cess Act, 1930, as